

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 115 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2020

Name of the Company:

Mercury Car Rentals Pvt Ltd

V/s

Shiva Industrial Security Agency (Gujarat) Ltd

Section:

Section 9 of the Insolvency & Bankruptcy Code**ORDER**

Learned Counsel Mr. Tirth Nayak appeared for the Operational Creditor

Learned Counsel Ms. Sonia Dubey appeared for the Corporate Debtor. She undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within seven days by serving advance copy to the Financial Creditor.

The Operational Creditor may file its rejoinder, if any, thereafter, within seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 07.10.2020


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 19th day of August, 2020.

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